GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 2290 TO BE ANSWERED ON 1ST AUGUST, 2025

ADVERSE IMPACT ON HEALTH OF HOT FOOD DELIVERED BY FOOD APPS

†2290. SHRI ANIL BALUNI:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether a study or a survey has been conducted to ascertain the adverse impact of hot meal delivered to the consumers in plastic containers through the online food delivery apps and if so, the details thereof; and
- (b) whether any guidelines have been issued relating to food delivery service through such apps in view of the safety health norms and if so, the details thereof?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO JADHAV)

(a) & (b): The Indian Council of Medical Research (ICMR) has informed that such study has not been conducted.

Food Safety and Standards Authority of India (FSSAI)'s mandate is to lay down science -based standards for articles of food and regulate their manufacture, storage, distribution, sale, and import, to ensure availability of safe and wholesome food for human consumption. Food Safety and Standards (Packaging) Regulations, 2018, mandates that any material which comes in direct contact with food or is likely to come in contact with food used for packaging, preparation, storing, wrapping, transportation and sale or service of food shall be of food grade quality. Every food business operator shall obtain the certificate of conformity issued by the National Accreditation Board for Testing and Calibration Laboratories (NABL), accredited laboratory for the packaging material. FSSAI has also specified General Hygienic and Sanitary Practices to be followed by Licensed/Registered Food Business Operators (FBOs) under Schedule 4 of FSS (Licensing and Registration of Food Businesses) Regulations, 2011. This is also applicable to food businesses involved in catering services. FSSAI has specified procedures for the licensing and registration of e-commerce business operators along with their responsibilities. Accordingly, E-commerce FBOs are required inter alia, to ensure that all listed sellers are licensed/registered, maintain hygiene standards, provide mandatory food information, avoid misleading claims and delist non-compliant products.

To ensure compliance, FSSAI, through the Central and the State machinery, undertakes regular surveillance, monitoring, inspection, and random sampling of food products, including those sold online through E-commerce platforms throughout the year. In case of non-conformity found, measures are taken as per FSS Act and Rules & Regulations made thereunder, including issuance of improvement notices, suspension of operations, penalties etc.
